

**GOVERNMENT OF INDIA
INFORMATION AND BROADCASTING
LOK SABHA**

UNSTARRED QUESTION NO:543

ANSWERED ON:04.12.2003

UNIFORMITY IN IMPLMENTATION OF CAS

ADHIR RANJAN CHOWDHURY;BHASKAR RAO PATIL;NARESH KUMAR PUGLIA

Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

- (a) whether Conditional Access System (CAS) is likely to be implemented uniformly in the whole country;
- (b) if so, the details thereof; and
- (c) the time by which it is likely to be implemented uniformly?

Answer

THE MINISTER OF STATE OF THE MINISTRY OF INFORMATION AND BROADCASTING (SHRI RAVI SHANKAR PRASAD)

(a) to (c): Section 4A of the Cable Television Networks (Regulation) Act, 1995 provides that where the Central Government is satisfied that it is necessary in the public interest so to do, it may make it obligatory for every Cable Operator, to transmit or retransmit programmes of any channel, through an addressable system, with effect from such date, as may be specified in the notification and different dates may be specified for different states, cities, towns or areas, as the case may be. The Government had initially decided to implement Conditional Access System, in four Metropolitan cities, namely Delhi, Mumbai, Kolkata and Chennai, w.e.f. 15th July, 03. It was later decided to implement it, w.e.f. 1st September, 2003, in zone wise manner in Delhi, Mumbai and Kolkata; while Chennai was taken up in one go. Subsequently, the notification regarding implementation of CAS in Delhi was withdrawn. A number of cases have also been filed in various law courts, regarding the implementation of CAS. Therefore, no time frame can be indicated for its uniform implementation.